

Listed on: 27.01.2017

Court No. 3

Item No. 2

Section XI-A

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) No. 22084 OF 2015

WITH

PRAYER FOR INTERIM RELIEF

A.X. GILBERT AND ORS.

....Petitioners

Versus

STATE OF KERALA AND ORS.

....Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 06th January, 2017, when the Court was pleased to pass the following Order:

“Perused the letter circulated by the learned counsel for the petitioners.

List the matter after two weeks to enable the counsel to file rejoinder affidavit.”

It is submitted for the information of the Hon'ble Court that in view of the letter circulated, Counsel for for the petitioners has not filed Rejoinder affidavit so far.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 24th day of January, 2017.

Sd/-

ASSISTANT REGISTRAR